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**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO.23 (RE-01)/1997-2002
NEW DELHI: DATED THE 27th June, 2001

Subject: Deemed export benefits for Eastern Region System Coordination and Control (ERSC&C) Transmission Project under Paragraph 10.2(d) of the EXIM Policy.

In exercise of the powers conferred under Paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India Extraordinary, Part II, Section 3, Sub-Section(ii) vide S.O. No. 283(E) dated 31.3.1997, the Director General of Foreign Trade hereby makes the following amendments:-

2. Para 4 of Public Notice NO. 34 (RE-2000)/1997-2002, dated 15th September, 2000 is amended to read as under:-

“4. In case of World Bank loan fails to come through, for any reason, being a power transmission project, no deemed export benefits would be available for ERSC&C project and power Grid Corporation would return entire DE benefits availed of by them under transitional arrangements.”

3. This issues in Public interest.

(N.L. Lakhanpal)
Director General of Foreign Trade

Copy to all concerned;

(A.K. Sinha)
Deputy Director General of Foreign Trade

